

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 224

Company Appeal-253/ND/2023

IN THE MATTER OF:

**Deputy Commissioner of Income Tax
Circule 22(2) Delhi
Versus**

... Applicant/Petitioner

Roc Delhi & Ors.

... Respondent

Under Section: 252 (1)

Order delivered on 12.04.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant/IT Dept. : Sr. Standing Counsel, Puneet Rai, Jr. Standing Counsel, Rishabh Nangia, Jr. Standing Counsel, Ashvini Kumar, Adv. Nikhil Jain

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

As prayed by the Ld. Counsel appearing for the Appellant, 3 weeks' time is granted to carry out the order dated 02.02.2024.

List on 19.07.2024.

Sd/-

**(SUBRATA KUMAR DASH)
MEMBER (T)**

Sd/-

**(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**